

1

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION
CIVIL APPEAL NO(S).5627-5629 OF 2016
(@SLP(C) NOS.5246-5248/2015)

MADHYA PRADESH HOUSING AND
INFRASTRUCTURE DEVELOPMENT BOARD ... APPELLANT(S)

VERSUS

LAXMI RANI & ORS. ETC.ETC. ... RESPONDENT(S)

O R D E R

Heard learned counsel for the parties.

Delay condoned.

Leave granted.

Applying the principles laid down in the case of
Madhya Pradesh Housing and Infrastructure Development
Board & Ors. v. B.S.S. Parihar & Ors., 2015 (8) SCALE
100, the impugned judgment and order is set aside.

Since certain factual aspects are brought to our
notice, to reconsider the same, the matters are
remanded to the Appellant- Madhya Pradesh Housing and

2

Infrastructure Development Board to examine the case of
the respondents in accordance with the principles laid
down in the case of B.S.S. Parihar (supra) and pass
appropriate order within two months.

With the aforesaid direction, the appeals are
allowed in the aforesaid terms.

All pending applications stand disposed of.

.....J.

(V. GOPALA GOWDA)

.....J.

(ADARSH KUMAR GOEL)

NEW DELHI,
JULY 04, 2016

3

ITEM NO.2 COURT NO.8 SECTION IVA
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5246-5248/2015
(Arising out of impugned final judgment and order dated 31/07/2014
in WA No. 206/2014 31/07/2014 in WA No. 203/2014 31/07/2014 in WA No.
205/2014 passed by the High Court Of M.P. At Jabalpur)

MADHYA PRADESH HOUSING AND INFRASTRUCTURE
DEVELOPMENT BOARD Petitioner(s)

VERSUS

LAXMI RANI & ORS. ETC. ETC. Respondent(s)

(with appln. (s) for c/delay in filing SLP and office report)

I.A.Nos.4-6 (Appln.(s) for permission to file additional documents)

Date : 04/07/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Sushil Dutt Salwan, Adv.

Mr. Pramod Dayal, Adv.

Mr. Nikunj Dayal, Adv.

Ms. Payal Dayal, Adv.

For Respondent(s) Mr. Y.P. Jha, Adv.

Mr. Kunal Verma, Adv.

Mr. Naveen Sharma, Adv.

Mr. Mishra Saurabh, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Heard learned counsel for the parties.

Delay condoned.

Leave granted.

4

The appeals are allowed in terms of the signed order.

All pending applications stand disposed of.

(VINOD KUMAR JHA)

COURT MASTER (SUMAN JAIN)

COURT MASTER

(Signed order is placed on the file)